CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 20/MP/2021

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinguishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.

Date of Hearing : 10.1.2023

- Coram : Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
- Petitioner : Vaayu Renewable Energy (Mevasa) Private Limited (VREMPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Sajjan Poovayya, Sr. Advocate, VREMPL Shri Venkatesh, Advocate, VREMPL Shri Abhishek Nangia, Advocate, VREMPL Shri Ashish Srivastava, VREMPL Ms. Suparna Srivastava, Advocate, CTUIL Shri Tushar Mathur, Advocate, CTUIL Shri Partha Sarathi Das, CTUIL Shri Bhaskar Wagh, CTUIL Shri Bhaskar Wagh, CTUIL Shri Swapnil Verma, CTUIL Shri Siddharth Sharma, CTUIL Shri Ranjit Singh Rajput, CTUIL Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

Due to paucity of time, learned senior counsel for the Petitioner could not commence his submissions in the matter. Accordingly, the matter was adjourned.

2. The Commission, however, directed the parties to file their respective written submissions in advance prior to the next date of hearing.

3. In response to the specific query of the Commission, the representative of CTUIL submitted that RIL as such is not pursing the 400 kV GIS line bay as vacated by VREMPL.

4. The Commission directed CTUIL to clarify the following aspects on affidavit, on or before, 10.2.2023:

(a) Whether RIL originally requested for 2 Nos. of 400 kV line bays along with two complete diameters?

(b) Cost involved in implementation of the following two options:

(i) Termination of 400 kV D/C line at Jam Khambaliya sub-station with implementation of two new 400 kV bay diameters.

(ii) Termination of 400 kV D/C line at Jam Khambaliya with implementation of one new 400 kV bay diameter and utilization of the existing VREPL 400 kV GIS line bay.

5. The Petition shall be listed for hearing on 23.3.2023.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)